

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

20. C.P.(IB)-1160(MB)/2022

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J)  
MS. MADHU SINHA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **17.05.2023**

NAME OF THE PARTIES: Cosmos Co-Operative Bank Limited

V/s.

Tristar Cars Private Limited.

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

---

**ORDER**

Counsel for the Petitioner, Mr. Nikhil Rajani and counsel for the Respondent, Ms. Ketaki Asgaonkar are present through virtual hearing.

Ms. Ketaki Asgaonkar undertook to file Reply and Vakalatnama on behalf of the Respondent. The Respondent shall file Reply and Vakalatnama within three weeks by serving advance copy to the other side, failing which the Respondent's right to file Reply shall stand forfeited.

List this matter on **03.07.2023**.

Sd/-  
MADHU SINHA  
Member (Technical)  
*--Rajeev--*

Sd/-  
H. V. SUBBA RAO  
Member (Judicial)